

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1584 & 826 OF 2019 IN
DFR NO. 328 OF 2019

Dated : 23rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

South Bihar Power Distribution Company Limited & Anr.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Ms. Suparna Srivastava for R-6

ORDER

IA No. 1584 of 2019
(Application for condonation of delay in refiling)

For the reasons set out in the application, the delay of 157 days in refiling the appeal is allowed on payment of cost of Rs.2,000/- (Rupees two thousand only) to a charitable organization, namely "National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022 within four weeks from today.

IA No. 826 of 2019
(Application for condonation of delay in filing the appeal)

For the reasons set out in the application, the delay of 81 days in refiling the appeal is allowed on payment of cost of Rs.2,000/- (Rupees two thousand only) to a charitable organization, namely "National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022 within four weeks from today.

DFR No. 328 of 2019

Appearance and objections of Respondents, if any, shall be filed on or before 19.12.2019 after serving copy on the other side.

Rejoinder, if any, shall be filed by the Appellant on or before 09.01.2020 after serving copy on the other side.

List the matter on **13.01.2020**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj